

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

Original Application No. 245 of 2000

this the 19th day of July' 2001.

HON'BLE MR. S. DAYAL, MEMBER (A)
HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Jai Narain Singh, s/o Sri Jagdeo Singh, R/o Village Dewal,
P.O. Dewal, District Ghazipur.

Applicant.

By Advocate : Sri L.M. Singh for Sri V. Swarup.

Versus.

1. Union of India through Controller & Auditor
General of India, New Delhi.
2. The Accountant General (A & E) II, U.P.,
Allahabad.
3. The Accounts Officer, Office of the Accountant
General (A & E)+II, U.P., Allahabad.
4. The Accounts General, Meghalaya, Mizoram and
Arunachal Pradesh, Shillong (Meghalaya).
5. The Accounts Officer, Central Pension Section
C/o the Accountant General (A&E), Meghalaya,
Shillong.
6. Director, public Instruction, Govt. of Arunachal
pradesh, Naharalyum (Arunachal Pradesh).
Respondents.

By Advocate : Sri L.M. Singh.

* ORDER (ORAL)

S. DAYAL, MEMBER (A)

This application has been filed for issuing
directions to the respondents to pay all the difference
of the amount of pension correctly and to pay the correct
amount of pension to the applicant with interest accrued
thereon.

2. The applicant has stated that he retired as Assistant Director, Public Instruction, Arunachal Pradesh on 31.7.1986. He is being paid the pension by the State Bank of India, Mughal Sarai, Chandauli District in U.P. The applicant's pay was revised on account of the recommendations of 4th Central Pay Commission w.e.f. 1.1.86 became Rs. 2800/- in place of Rs. 980/-earlier. He represented that his pension should also be refixed and his representation dated 29.1.1991 was addressed to the Director,, Public Instruction, Arunachal Pradesh has not beenreplied so far. We find from the record that the applicant has made representations addressed to the various authorities including Director, Public Insturction, Arunachal Pradesh, Neharlagun., who is respondent no. 6 in this O.A.

3. We consider it appropriate to direct the respondent no.6 to decide the representation of the applicant dated 29.1.1991 within a period of three months from the date of communication of this order, by a reasoned and speaking order, alongwith copy of the said representat-

4. The O.A. stands disposed of as above with no order as to costs.


MEMBER (J)


MEMBER (A)

GIRISH/-